

**Central Administrative Tribunal
Principal Bench,
New Delhi**

OA No.313/2015

this the 24th day of May, 2016

Hon'ble Mr. V. Ajay Kumar, Member (J)

Shri R.K.Narang, 70 years
S/o Late Shri Kanshi Ram Narang
Ex.-L.W.I., Pay Token No.1621
R/o A/22-B, Ashok Vihar, Phase II
Delhi – 110 052.
(By Advocate: Shri Naresh Kumar)

..... Applicant.

Versus

The Chairperson-cum-Managing Director
Delhi Transport Corporation
Govt. of N.C.T. of Delhi
I.P.Estate
New Delhi – 110 002.
(By Advocate: Ms. Manisha Tyagi)

..... Respondents

ORDER (ORAL)

Heard both sides.

2. When this matter is taken up, it is noticed that respondents have not replied to the legal notice dated 12/17.11.2014 (Annexure A-13) got issued on behalf of the applicant, till date.

3. In the circumstances, the OA is disposed of without going into the merits of the case, by directing the respondents to consider the aforesaid legal notice dated 12/17.11.2014 and pass appropriate reasoned and speaking order within 60 days from the date of receipt of a copy of this order, in accordance with law. No costs.

(V. Ajay Kumar)
Member (J)

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